

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 392 OF 2022

IN THE MATTER OF:

PRASOON PANT & ANR.

...APPLICANTS

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

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Proof of service

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THROUGH



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Email:- Litigation@dclawchambers.com

Place;- Delhi

Dated:- 20.02.2025

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**INFORMATION ABOUT SOURCE OF WATER BY THE PROJECT
PROPONENTS IN COMPLIANCE OF ORDER OF THIS HON'BLE
TRIBUNAL DATED 4.02.2025**

MOST RESPECTFULLY SHOWETH:

1. That the above titled application was filed raising the grievance of illegal extraction of ground water by the builders operating in Noida, particularly forty named in the array of parties as respondent Nos. 09 to 48 which have total 63 projects. The Applicant submitted that the statutory authorities had failed to prevent illegal extraction of ground water for commercial purposes resulting in depletion of ground water level in the area identified as 'overexploited' as per assessment of the CGWA.
2. That vide order dated 4.02.2025, this Hon'ble Tribunal directed the Applicant to compile information regarding each project of the project proponent about the sources of STP treated water and other sources of raw water and to share the data with the Respondent no. 8 - Greater NOIDA Industrial Development Authority and Respondent no. 4 - Uttar Pradesh Pollution Control Board for further verification. The relevant portion of the order dated 4.02.2025 is reproduced below:

"6. The Learned Counsel for the applicant has submitted that he will compile information regarding each project and project proponent about the sources of STP treated water

and other sources of raw water within two weeks. This information will be provided to the Learned Counsel for respondent no. 8 - Greater NOIDA Industrial Development Authority and respondent no. 4 - Uttar Pradesh Pollution Control Board. Upon receiving this information, respondents nos. 4 and 8 will verify it and determine the correctness of the disclosures made by the projects and project proponents regarding the supply of STP treated water. They will submit the report to the Tribunal within eight weeks."

3. That in compliance of the order dated 4.02.2025, the Applicant is presenting the compiled data of the source of water obtained by the Project Proponents, as furnished in the replies of the Project Proponents.
4. That following is the list of projects where the Project Proponent had claimed to use GNIDA/NOIDA water:

S.No.	Respondent No.	Project Name	No. of borewell found
1	Respondent No. 19	Gulshan Belina	1
2	Respondent No. 29	Sikka Kaamya Greens	2
3	Respondent No. 13	Coco County	1
4	Respondent No. 27 M/s Galaxy Group	Galaxy Blue Sapphire	1
		Galaxy Diamond Plaza	1
		Galaxy Royale	1
		Galaxy Vega	1
5	Respondent No. 16 M/s Mahagun Builders	Mahagun Mywoods Phase 1,2 and 3	5
		Mahagun Mantra 1	1
		Mahagun Mantra 2	1
6	Respondent No. 12	Eros Sampooram	0
7	Respondent No. 24	Arihant Arden	0
8	Respondent No. 25	Stellar Jeevan	0
9	Respondent No. 33	Cherry County	0
10	Respondent No. 27 M/s Galaxy Group	Galaxy North Avenue-II	0

5. That following is the list of projects where the Project Proponent claimed to use private supplier water:

S.No.	Respondent No.	Project Name	No. of borewell found
1	Respondent No. 11	Trident Embassy	0
2	Respondent No. 46	Samridhi Grand Avenue	0
3	Respondent No. 10 M/s Ace Group	Ace City	1
4		Ace Aspire	2
		Ace Divino	1
5	Respondent No. 26	Divyansh Flora	1
6	Respondent No. 39	Patel Neotown	1

7	Respondent No. 9 M/s Gaurson	Gaur City-1	18
		Gaur City-II	25
		Gaur Saundaryam	9
		Gaur City Mall	2

6. That following is the list of projects where borewells were found and the concerned Project Proponents claimed the borewells were being used by GNIDA:

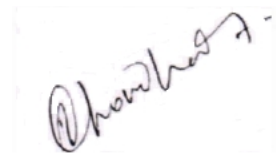
S.No.	Respondent No.	Project Name	No. of borewell found
1	Respondent No. 9 M/s Gaurson	Gaur City-1	18
		Gaur City-II	25
		Gaur Saundaryam	9
		Gaur City Mall	2
2	Respondent No. 29	Sikka Kaamya Greens	2

7. It is submitted that the above-mentioned lists only includes information based on the Replies filed by the respective Respondents mentioning the source of water used for construction purposes. The lists mentioned above excludes all those projects of the Respondents who have not filed their reply or have not given any information regarding the source of water used for construction.

THROUGH



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Copy of Additional document on behalf of the Applicant in OA No. 392 of 2022 Prasoon Pant & Anr. Versus. Union of India & Ors.

1 message

Litigation . <litigation@dclawchambers.com>

Fri, Feb 21, 2025 at 10:14 AM

To: daleepdhayani@yahoo.co.in, pradeepmisra@yahoo.com, "shivamsaksena17@gmail.com" <shivamsaksena17@gmail.com>

Dear Sir,

Please find attached-Copy of Additional document on behalf of the Applicant in OA No. 392 of 2022 Prasoon Pant & Anr. Versus. Union of India & Ors.

Thanks & Regards
Counsel for the Applicant**Prasoon Pant Final Table.pdf**
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